the Government of Punjab for construc-

- (b) The time schedule for completing the project will depend upon the naturand the capacity of the new Agency/ Agencies to be engaged by Government of Punjab.
- (c) As informed by Government of Haryana, the total damage/wear and tear caused to the built portion of SYL Canal in Haryana is likely to be around Rs. 15 crores, For the Punjab portion, the State Government has not made any assessment.
- (d) Rs. 513.51 crores has already been spent on SYL Canal in Punjab upto end of September, 1994,
- (e) The latest revised estimate of SYL Canal in Punjab Portion as approved by the Advisory Committee of Ministry of Water Resources is Rs 601.25 crores.

Yamuna water Treaty

646. SHRI S. S. SURJEWALA; WIII the Minister of WATER RESOURCES be pleased to state:

(a) what are the salient features of the recently concluded Yamuna Water Treaty amongst Religiona, Himachal Pradesh, Uttar Pradesh, Rajasthan and Delhi;

- (b) the date on which the treaty will come into force; and
- (c) what was the share of the above mentioned States in the Yamona Waters prior to the signing of the present treats and what is the artual distribution of water between Haryana and Utlar Pradesh as a result of this treaty?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOP-MENT AND IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) A Memorandum of Understanding (MoU), between Uttar Pradesh Haryana, Rajasthan; Himachal Pradesh and National capital Territory of Delhi regarding allocation of surface flow of Yamuna is laid on the Table of the Houns as a Statement, (See below

- (b) The MoU has come into force from 12th May, 1994.
- (c) The Yamuna water was shared between Haryana and Ultar Prodech at Tejewala Head Works according to the agreement of 12th March 1954:—

Total river discharge at Tejewala in cusecs—X	Yamuna Canal in Eas	Supplies to Uttar Pradesh through Eastern Yamuna Canal in cusees	
Upto 5890	2/3/X-47 高元零 1/3	X-47	
From 5890 to 8790	X-2010 201	10	
From 8730 to 928)	6780 X-	-67 80	
From 9280 to 10900	X-2500 7 250)^	

When the total river discharge is in excess of 10900 cusees the Haryana and Uttar Pradesh had the right to utilise the excess over 10900 cusees in the ratio of 2:1.

As per present Mou Haryana has been

allocated 5.730 Billion Cubic Metres (BCM) of Yamuna waters while Ultar Pradesh has been allocated 4.032 BCM of Yamuna waters annually considering the utilisable mean annual flow of 11.983 BCM assessed at Okhla.

Memorandum of understanding between Uttar Pradesh, Haryana, Rajasthan t Himachal Pradesh and National Capital Territory of Delhi regarding allocation of surface flow of Yamuna

- 1. WHERES the 75% dependable notional! virgin flow in the Yamuna river upto Okhla has been assessed as 11.70 Billion Cubic Metres (BCM) amd tha mean year availability has been assessed as 13.00 BCM.
- 2. AND WHERAS the water was being utilised by the Basin States ex-Tajewala and ex-Okhla for meeting the irrigation and drinking water needs without any specific allocation,
- 3. AND WHEREAS a demand has been made by some Basin States on this account and the need for a specified allocation of the utllsable water resources of river Yamuna has been felt for a long time.
- 4. AND WHEREAS to maximise the utilisation of th© surface "flow ofi river Yamuna a number of storage projects have heen identified.
- 5- AND. WHEREAS the States nave agreed that, at minimum flow in pro-

portion of completion of upstream storages going upto 10 cumec shall be maintained downstream of TaJe-wala and downstream of Okhla Head-works throughout the year from ecological considerations, as upstream storages, are built up progressively in a phased manner.

- 6. AND WHEREAS il has been assessed that a quantum of 0.68 BCM may not be utilisable due to flood Spills;
- 7. NOW THEREFORE considering their irrigation and consumptive drinking water requirements, the Basin States agree on the following allocation of the utilisabl'e water resources of river Yamuna assessed on moan year availability:

1. Haryana		5.730 BCM
2. Uttar Pradesh	7 4	4.032 BCM
3. Rajasthan	E.	1.119 BCM
4. Himachal Pradesh		0.378 BCM
5. Delhi		0.724 BCM

Subject to the following:

(i) Pending construction of the storages in the upper, reaches of the river, there shall be an interim seasonal allocation of the annual utilisable flow of river Yamuna as follows:—

States						Seasona	al allocation (BC	of Yamu	va Waters
. 140					July- Oct,		March— June	Annual	
	_	-	-						
Haryana .		9				4.1	0.686	0.937	5.730
Uttar Pradesh	159			×		3.2	216 0.343	0.473	4-032
Rajasthan				2.		0.9	963 0.070	0.086	1.119
Himachal Prade	sh .			ş	lagar e	. 0.	190 - 0.108	0.080	0.378
Delhi .		e ž		* 0		0.	580 0.068	0.076	0.724
A 11 (5)				×		-	-	-	***
TOTAL		7.5			1, 2	. 9.	056 1.27	1.652	11.983

Provided that the interim seasonal locations will be distributed In ten daily basis.

Provided further that the said iaterira seasonal allocations shall get. progressive y modified, as storages are constructed to the final annual allocations'as indicat ed in Para 7 above.

(ii) Separate agreement wil] fee >' ecuted in respect of each identified storage within the framework of oveiaH allocation made under this agreement-Cm) The allocation available-flows amongst beneficiary States will be regulated by the Upper Yamuna River Board within the overall framework of the aggreement.

New Delhi, the 12th May, 1994

Sd/-

Sd/-

(Bhaian Lal) (Mulayam Sing Yaday)

Chief Minister Uttar Pradesh

Chief Minister Haryana

Chief Minister Rajasthan

Sd/-

(Bhairon Sing (Virbhadra Singh) (Madan Lal Shekhawat) Khurana)

Chief Minister Chief Maker Himachal Fraderh

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In the presence of :-

Sd.

(Vidyacharan Shukla) Minister (Water Resources)

Requirement c? Irrigation Water ?n Haryana from Yamuna and Bhakru

- 647. SHRI S. S SURJEWALA; Will the Minister of WATER RESOURCE? b« pleased to state:
- (a) what are tne total requirements/ T*ceipt of irrigation water both from Yamuna and Bhakra in the State ot Haryana;
- (b) what is the formula for the distributtoa of the above mentioned waters to tT!*4 various parts of the State;

(c) when was the present pattern ol

distribution of canal water, to varirug States framed and since when has it been enforced-

- (d) what is the total underground water -in the State of Harvana and how much of this hag, heen, exploited by the State Gtovernment ar.d the vtisuinzs provided by the Central Govern-nent for •his r-irpC'e; and
- f». ths pi'ans of Government to augment the present shortage of water in

tion to their allocations. Provided also that in a year when the availability is less than the assessed quantity, first the drinking waer alloca. tion of Delhi will be met and the balance

Provided that in a year when the availability is more than the assessed quan-

tity, the surplus availability will be distributed amongst the States in propor-

will be distributed amongst Haryana; U.P. Rajasthan and H.P. in proportion to their allocations.

- 8. This agreement may be reviewed after the year 2025, if any of the basin States so demand.
- 9. We place on record and gratefully acknowledge the assistance and advice given by the Union Minister of Water Resources in arriving at this tious and amicable settlement